

**GOVERNMENT OF INDIA
MINISTRY OF MINORITY AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO.4140
TO BE ANSWERED ON 23.12.2015**

Waqf Boards

4140. SHRI V. ELUMALAI:

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) the details of waqf properties under the control of the State Waqf Boards along with the value/cost of these properties, State/Board-wise; and
- (b) the nature of control of the Central Government in the State Waqf Boards?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS

(SHRI MUKHTAR ABBAS NAQVI)

- (a) to (b): According to Section 32(1) of the Waqf Act, 1995, the general superintendence of all auqaf in a State shall vest in the Board established by the State/UT Government and it shall be the duty of the Board so to exercise its power under this Act as to ensure the auqaf under its superintendence are properly maintained, controlled and administered and the income thereof is duly applied to the objects and for the purposes for which such auqaf were created and intended. Hence, detail of Waqf Properties and their cost is not available with Central Government.
